UT Administrations 'special steps should also be taken to curb the 'Violation of Women's Rights by so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence'.

Statutory Development Board for Konkan

- 3171. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has taken any step to make Separate Statutory Development Board for Konkan region;
 - (b) if so, the details thereof;
 - (c) whether Government is planning to amend the Article 371 (2) (a);
 - (d) if so, the details thereof;
 - (e) whether Government has seen any other method to realize this aim; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (f) Government has received a Resolution passed on 20th February, 2005 by both the Houses of Maharashtra State Legislature recommending the establishment of a separate Development Board for Konkan region of the State. The Planning Commission, who were consulted in the matter are of the view that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery. The matter was referred back to Planning Commission in 2007 for re-examination in view of the persisting demand of Government of Maharashtra. However, they reiterated their earlier view.

Talks with Non-State armed groups of Manipur

- 3172. SHRI PRAKASH JAVADEKAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government is planning to hold talks with various non-State armed groups of Manipur;
 - (b) if so, the details thereof; and